

In the National Company Law Tribunal, Jaipur

Dy. No. 3828
TA No. 99/2018

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Apollo Pipes Ltd. Applicant/Petitioners

VS.

M/s Shree Hari Infraprojects Pvt. Ltd.Respondent

Order delivered on 14.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

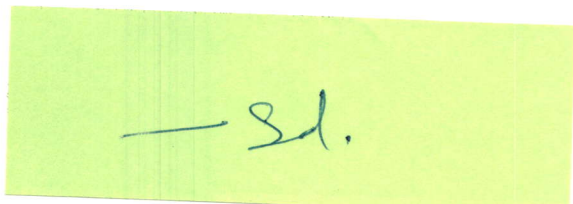
For Petitioner (s) : Prince Mohan Sinha, PCS.

Dinesh Mohan Sinha, Adv.

For Respondent(s) : Daksh Pareek, Adv.

ORDER

None appears for the petitioner. Learned counsel for the Corporate Debtor represent that reply has been filed however with some delay. In the circumstances, two weeks time is granted to the petitioner to file its rejoinder, failing which, the right to file rejoinder will be closed. Post the matter for enquiry on 04.10.2018.



(R. Varadharajan)
Member (Judicial)